No.A-60011/01/2023-Admin.I (LA) Government of India Ministry of Law & Justice Department of Legal Affairs

> Shastri Bhawan, New Delhi Dated the 17th August, 2023

OFFICE MEMORANDUM

Subject: - Appointment of Officers as a Nodal Appellate Authority and Public Grievance Officer for CPGRAMS-reg.

Ref.:- D.O. letter No. H-11013/3/2020-DARPG dated 08.01.2021 from Department of Administrative Reforms & Public Grievances.

In continuation to this Department's earlier O.M No. A-60011/3/2022-Admin.I(LA)pt2 dated 26.08.2022 regarding the subject mentioned above, it is hereby inform that Shri Kuldeep Mendiratta, US is nominated as a Nodal Appellate Authority in place of Shri Saii Goninath P., Under Secretary, Shri U.N. Mishra, Section Officer will continue to be a Grievance Officer of the Department of Legal Affairs for public grievances. Their contact details are as under: -

Shri Kuldeep Mendiratta,	Shri U.N. Mishra,
Under Secretary	Section Officer
Department of Legal Affairs,	Department of Legal Affairs,
4th Floor, A. Wing,	4th Floor, A-Wing,
Shastri Bhawan, New Delhi,	Shastri Bhawan, New Delhi
Tel.: 011-23384831	Tel.: 011-23387168
Email: saji.gopinathp@nic.in	Email: upendramishra-cwc@gov.in

V. Lit. 2/9/23 (Varun Singh Chauhan) Under Secretary to the Govt. of India Tel.: 23383634

Department of Administrative Reforms & Public Grievances [Kind attention: Ms. Jaya Dubey, Joint Secretary] Sardar Patel Bhawan, Sansad Marg, New Delhi-01

Copy to,

- Shri Kuldeep Mendiratta, US and Shri U.N. Mishra, Section
 - Officer along with DARPG D.O. letter under reference. PSO to Law Secretary/ Sr. PPS to JS & LA(VKS)
- PG Cell (LA)
 - Personal file of the Officers

Government of India Ministry of Law & Justice Department of Legal Affairs

Sub: Third-party Audit Exercise for the year 2022-23

With reference to the OM F.No. R-22/9/2023-RTI dated 22.6.2023, the information desired as per the format attached with the OM is furnished below:

Para 1. Organization and Function S. No 1.4, the information desired is as follows:

	(i) Nature of functions/services offered	PG cell deals with grievances received online/offline.
Norses for discharge of functions (Sections 4(1)(b)(ir))[]	(ii) Normalstandards for functional/service defivery	a) Grievances are redressed within 30 days as prescribed by DARPG. b) Issues related to RTI matters, Court related/Sub-judice matters, Religious matters, Suggestions, Service matters of Govt. employees are not taken up for redress as per disceives of CPGRAM portal.
	(iii) Process by which these services can be accessed	Online grievances can be accessed on CPGRAMs portal and offline grievances are previved physically in PG cell.
	(iv) Time-limit for achieving the targets	a) Normal Grievances- 30days b) Covid-19 Related Grievances- 3 days c) Urgent Grievances- 10 Days
	(v) Process of redress of grievenos	Grievances received are forwarded to the Ministries/ Departments/ Suces concerned with the subject matter of the grievances. Grievances pertaining to DOLA are forwarded to the Section/Cell/Unit concerned.

2 Port 4 F. Government of S No. 4.5, the information desired is as specified belo

Such other information as may be prescribed under section 4(i) (b) (xvii)	(i) Grievance redressal mechanism	D) For cultier givenance reducesal, there is a dedicated cultine platform in. Cerminitation Fulfish Cerivarion Reduces and Menizoring Systems (CFULA) and a support of the platform in Cerivarion Reduces and Menizoring Systems (CFULA) and a support of the public authorities on any subject related to service delivery, it is a single portal connected to all the Ministration Departments of Government of India and States. 1) Office-authorities of the State of India and States.
		b) Grievatices receive integrity forwarding are dispused offline by issuing forwarding letters/OMs to the Ministries/ Departments/ Systes/Intro-departmental to which the subject matter of the grievance is related.

(Upendra Nath Mishra)